## **CIRCULAR**

Ref: IRDA/RI/CIR/MISC/058/04/2019

Date: 04-04-2019

All CEOs/CMDs of all Insurance/ Reinsurance companies & Foreign Reinsurance Branches

Re: Cross Border Reinsurers granted approval under Regulation 4 of IRDAI (Re-insurance) Regulation, 2018.

On the basis of the submission made by cross border reinsurers and recommendations made by (re)insurers, the Authority has granted special approval to the below mentioned CBRs, applicable for the FY 2019-20.

Approval No	Name of CBR	Country
IRDAI/RI/CBR/2019-20/001#	Republican Unitary Enterprise - "Belarusian National Reinsurance Organization"	Belarus
IRDAI/RI/CBR/2019-20/002#	Nepal Re	Nepal
IRDAI/RI/CBR/2019-20/003#	East Africa Re	Kenya
IRDAI/RI/CBR/2019-20/004#	CICA Re	Kenya
IRDAI/RI/CBR/2019-20/005#	Ingosstrakh Joint Stock Insurance Co.	Russia
IRDAI/RI/CBR/2019-20/006#	PICC Re	China
IRDAI/RI/CBR/2019-20/007#	Zep Re (PTA Reinsurance Co.)	Kenya
IRDAI/RI/CBR/2019-20/008#	Asian Re	Thailand
IRDAI/RI/CBR/2019-20/009#	Joint Stock Company Russian National Reinsurance Company (RNRC)	Russia
IRDAI/RI/CBR/2019-20/010#	Bao Viet Insurance Corporation	Vietnam
IRDAI/RI/CBR/2019-20/011#	PT Reasurancsi Indonesia Utama (Persero) – "Indonesia Re"	Indonesia

<sup>#:</sup> Reinsurance placements by (re)insurers/FRBs to the CBRs indicated by # shall not exceed 5% of the total reinsurance premium ceded outside India.

**Executive Director**